

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD.

Original Application No.903 of 2003.

Allahabad this the 04th day of October, 2004.

Hon'ble Mr. Justice S.R. Singh, V.C.  
Hon'ble Mr. D.R. Tiwari, A.M.

J.P. Srivastava aged about 88 years  
S/o Shri Mahesh Nandan Srivastava Retd.  
Senior Civil Engineer, Rly. Electrification,  
R/o C-41 Kareilly, Allahabad.

.....Applicant.

(By Advocate : Sri R.K. Nigam)

Versus.

1. Union of India  
through Chairman, Rly. Board,  
New Delhi.
2. General Manager,  
N. Rly. Baroda House, New Delhi.
3. General Manager,  
Railway Electrification, (R.E.)  
Allahabad.

.....Respondents.

(By Advocate : Sri P Mathur)

ORDER

(By Hon'ble Mr. Justice S.R. Singh, V.C.)

Heard Sri U. Nath holding brief of Sri R.K. Nigam  
learned counsel for the applicant and Sri P Mathur learned  
counsel for the respondents.

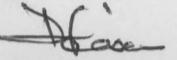
2. The original application on hand seeks issuance of  
following relief (s) :

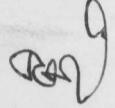
- "a) An order or direction of the nature of mandamus commanding the respondents to prepare "due & drawn" statement taking into account the various observations and directions in the judgment in O.A. 202/94 decided on 21.05.2002, J.P. Srivastava Vs Union of India & Ors. and give specific figure of amount payable to the petitioner without leaving it to the Bank (which is not party in the OA)
- (b) Any other order or direction as deemed fit be also given in the ends of justice.
- (c) Cost of the petition be awarded to the petitioner".

*Reqd*

3. By an order of date, we have disposed of Civil Contempt Petition No.200/03 instituted for alleged non-compliance of the Tribunal's order. The instant O.A. is disposed of in terms of direction given in C.C.P No.200/03.

No costs.

  
Member-A.

  
Vice-Chairman.

Manish/-